

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No.10125/2015

(Arising out of impugned final judgment and order dated 12/12/2014
in WPC No.6939/1982 passed by the High Court Of Judicature at
Allahabad)

(s) RAM AWADH (DECD) THROUGH LRS & ANR

Petitioner

VERSUS

(s) THE DEPUTY DIRECTOR OF CONSOLIDATIONS & ORS

Respondent

(With appln. (s) for exemption from filing O.T. and interim relief)

Date : 10/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Amit Gupta, Adv.
Mr. Sarwa Mitter, Adv.
Ms. Sumati Jumrani, Adv.
Mr. Anant A. Pavgi, Adv.
For M/s Mitter & Mitter Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Until further orders, the operation of the impugned judgment

and
n Writ order dated 12.12.2014 passed by the High Court i

Petition (Civil) No.6939 of 1982, shall remain stayed.

Signature Not Verified

(Sanjay Kumar-II)

(Indu Pokhriyal)

Court Master

Court Master

Digitally signed by
Sanjay Kumar
Date: 2015.04.10
16:56:15 IST
Reason: